

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-93/98/531/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Surajit Kumar Dhar,
Member,
MACT, Cachar, Silchar.

Dated Guwahati the rd 3 February, 2022.

Sub: **Earned leave.**

Ref:- Your letter No. SMACT/I/14/5/39 dated the 01.02.2022

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for five days from 07.02.2022 to 11.02.2022 along with station leave permission from the morning of 06.02.2022 till the evening of 13.02.2022** (prefixing 05.02.2022 & 06.02.2022 and suffixing 12.02.2022 & 13.02.2022), has been granted, **subject to submission of your leave application in prescribed format.** Further, you have been asked to hand over charge to the District & Sessions Judge, Cachar, Silchar and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-93/98/532-533-534/A, dated , 03-02-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action.
2. The District & Sessions Judge, Cachar, Silchar.
3. The Project Manager, Gauhati High Court, Guwahati.

JT.REGISTRAR (VIGILANCE)

sd/-